

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.07/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017




NAME OF THE PARTIES:

Shri. Rakesh Gandhi

V/s.

M/s. Brand Connect Communications (India) Pvt.
Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dr S. K. Jain	Pres for Rejoinder Rejoinder no 2	
2	M.S. BHARDWAJ & Shri V.P. Verma	Adv for Bh'waj	
3.	CS Sujit Indore	PCS for R.3 & R.4	

ORDER

C.P. NO. 07/241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Petitioner sought time on the last occasion to file the Rejoinder, but the same could not be filed. However, seeking time. Further time is granted to file the Rejoinder and a copy in advance to the other side on or before 22.03.2017.
3. The Petition be listed for final hearing on **13.04.2017**. Date is duly communicated to both the sides.

Sd/-

Dated: 16.03.2017

M.K. Shrawat
Member (Judicial)